

(19)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :

PETITION NUMBER : CA/79/2017

NAME OF THE PETITIONER(S) : BE WELL SPECIALTY HOSPITALS PVT LTD

NAME OF THE RESPONDENT(S) : REGIONAL DIRECTOR, SOUTHER REGION

UNDER SECTION : 233

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. Jayanth Viswanathan.

Counsel.



ORDER

Under consideration is CA/79/2017 filed u/s 233 of Companies Act, 2013 r/w Rule 24 of the Companies (Compromises, Arrangements and Amalgamations), 2016. The prayer is to condone the delay of seven days for filing Form GNL-1 as there was no intention not to comply with the relevant rules. We condone the delay and direct the R.D. to take on record the GNL-1. Accordingly, the application stands **disposed of**.

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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